

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

**ORIGINAL APPLICATION NO. 291/396/2015  
with  
MISC. APPLICATION NO. 291/233/2015**

**DATE OF ORDER:** 11.11.2019

**CORAM**

**HON'BLE MR. SURESH KUMAR MONGA, JUDICIAL MEMBER  
HON'BLE MR. A. MUKHOPADHAYA, ADMINISTRATIVE MEMBER**

Revati Sharan S/o Late Shri Hardas Singh, aged about 49 years, working as Chief Loco Inspector, in scale 9300-34800 G.P. 4600, in Mechanical Department, North Western Railway, Jaipur R/o A-356-A, Tara Nagar-A, Jhotwara, Jaipur-302012.

....Applicant  
Mr. S.K. Bhargava, counsel for applicant.

**VERSUS**

1. Union of India through General Manager, North Western Railway, Jawahar Circle, Jagatpura, Jaipur.
2. General Manager (Est.), North Western Railway, Jawahar Circle, Jagatpura, Jaipur.

....Respondents  
Mr. P.K. Sharma, counsel for respondents.

**ORDER (Oral)**

**Per: Suresh Kumar Monga, Judicial Member**

At the very outset, learned counsel for the applicant submitted that the matter is squarely covered by an order dated 13.11.2018 passed by this Bench of the Tribunal in O.A. No. 235/2012 (Jagdish Kumar Bulchandani & Anr. vs. Union of India & Anr.). He further submitted that against the said order, the respondents/Union of India filed D.B. Civil Writ Petition No. 4330/2019 which has also been dismissed by the Hon'ble High

Court of Rajasthan at Jaipur on 26.03.2019. The fact that the matter is squarely covered by the order dated 13.11.2018 passed in O.A. No. 235/2012 (supra) has not been disputed by learned counsel for the respondents.

2. In view of the above, the present Original Application is disposed of with a direction to respondents to consider and decide the applicant's representation dated 08.07.2013 (Annexure A/2) and pass a reasoned and speaking order in the light of order dated 13.11.2018 passed by this Tribunal in O.A. No. 235/2012 (supra), which has further been affirmed by the Hon'ble High Court of Rajasthan at Jaipur vide order dated 26.03.2019 passed in D.B. Civil Writ Petition No. 4330/2019. Before taking any decision in the matter, the applicant shall also be afforded an opportunity of hearing. The whole exercise shall be undertaken within a period of two months from the date of receipt of a certified copy of this order.

3. Ordered accordingly. No order as to costs.

4. Since the Original Application itself has been disposed of, therefore, nothing survives in the pending Misc. Application No. 291/233/2015 and the same is disposed of accordingly.

**(A. MUKHOPADHAYA)  
ADMINISTRATIVE MEMBER**

**(SURESH KUMAR MONGA)  
JUDICIAL MEMBER**